

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**

**WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 01

**Excise Appeal No. 10539 of 2025**

(Arising out of Order in Appeal No. VAD-EXCUS-002-APP-471-2024-25 dated 07/01/2025 passed by the Commissioner (Appeals), GST & Central Excise - Vadodara)

**SELAN EXPLORATION TECHNOLOGY LIMITED**

**.....Appellant**

802, Imperia Mindspace, Golf course Extension  
Road, Sector 62, Gurgaon- 122001, Haryana

*VERSUS*

**COMMISSIONER OF CGST & CENTRAL EXCISE  
– Vadodara I**

**.....Respondent**

Central Excise Building, Race Course  
Circle, Vadodara, Gujarat-390007

**APPEARANCE:**

Shri Sandip Gupta, & Shri. Karan Shah, Chartered Accountant for the Appellant  
Shri A R Kanani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER ( JUDICIAL )  
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER ( TECHNICAL )**

DATE OF HEARING: 05.12.2025  
DATE OF DECISION: 05.12.2025

The appeal is disposed of. For order, see order of date in Excise Appeal No. 10537 of 2025.

**(SOMESH ARORA)  
MEMBER ( JUDICIAL )**

**(SATENDRA VIKRAM SINGH)  
MEMBER ( TECHNICAL )**

Prachi